

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1299/2003
M.A.NO.1148/2003

Thursday, this the 22nd day of May, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri Govindan S. Tampi, Member (A)

1. Shri Nooruddin Ashraf
s/o Late Shri Sayed Ayub Ashraf
r/o 29/268, DMS Staff Quarters
Hari Nagar, N.Delhi-64
2. Shri K.K.Prasad
s/o Late Shri Durga Prasad
r/o Flat No.239, Block-A
Pocket A/2, Paschim Vihar
New Delhi-63
3. Shri V.K.Chawla
s/o Late Shri F.C.Chawla
r/o 12/24, West Patel Nagar
New Delhi-8
4. Shri Vijay Kumar
Late Shri Gopi Nath
r/o 18/258, DMS Staff Quarters
Hari Nagar, New Delhi-64
5. Shri R.K.Sahni
s/o Late Shri M.R.Sahni
r/o H.No.156, Gali No.2
Govindpuri, New Delhi-19
6. Shri S.K.Patel
s/o Shri K.B.Patel
R/o 40, Gitanjali Society
Mahasave, North Gujrat
7. Shri A.K.Puri
s/o Late Shri Madan Mohan Puri
r/o 6-B Friends Colony
Jharsa Road, Gurganva
122001 Haryana
8. Shri P.K.R. Mali
r/o Flat No.132, Sector-13
Phase-II, Pcket-I, Dwarka
New Delhi-45
9. Shri N.N.Sharma
r/o A/D 121, Shalimar Bagh, Delhi-88
10. Shri D.Kumar
r/o E-3, DMS Colony, West Patel Nagar
New Delhi-08
11. Shri P.Bharti
r/o 20/276 DMS Staff Quarters
Hari Nagar, N.Delhi-64

..Applicants

(By Advocate: Shri Mahesh Srivastava)



Versus

1. Union of India
through its Secretary
Ministry of Agriculture
Dept. of Animal Husbandry & Dairying
Krishi Bhawan, Rajender Prasad Road
New Delhi-1
2. General Manager
Delhi Milk Scheme
West Patel Nagar
New Delhi-8

.. Respondents

O R D E R (ORAL)

Shri Justice V.S. Aggarwal:

MA-1148/2003

MA-1108/2003 is allowed subject to just exceptions. Filing of joint application is permitted.

OA-1299/2003

The applicants contend that they had completed twenty four years of regular service. They have been given the first upgradation under the Assured Career Progression Scheme but are being denied the second upgradation for no valid reasons. In this regard, the applicants have also submitted a representation dated 15.2.2003, which is pending consideration. According to the learned counsel, decision has not been taken in this regard.

2. Once the representation as such is pending, we dispose of the present application with the following directions:-

a) if an order on the representation of the applicants has already been passed, it should be conveyed to them; and



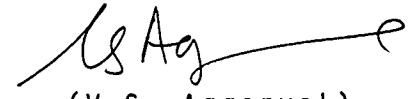
(6)

(3)

b) in case, no order as yet has been passed, respondent No.2 would consider and pass a speaking order preferably within four months of the receipt of a certified copy of the present order and communicate to the applicants.

(Govindan S. Tampi)
Member (A)

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(V.S. Aggarwal)
Chairman